

FORM A**PUBLIC ANNOUNCEMENT**

[Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF HOUSE OF GRAINS (INDIA) PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	HOUSE OF GRAINS (INDIA) PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	September 08, 2016
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies, NCT of Delhi & Haryana
4.	CORPORATE IDENTITY NUMBER	U74999DL2016FTC305614
5.	ADDRESS OF THE REGISTERED OFFICE OF CORPORATE PERSON	DSISC, Shed No-21, Road 20 to 25, Okhla Industrial Area, Phase-2, Near Gol Chakkar, North East, New Delhi – 110020
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	31 st March 2024
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Chetan Gupta IBBI Registration No.: IBBI/IPA-002/IPN01168/2021-2022/13950 Address: 604-605, PP City Centre, Road No. 44, Pitampura, Delhi - 110034 Mail id: chetan.gupta@apacandassociates.com Phone no.: 9818188855
8.	LAST DATE FOR SUBMISSION OF CLAIMS	30 th April 2024

Notice is hereby given that **House Of Grains (India) Private Limited** has commenced voluntary liquidation on **Sunday, 31st March 2024**.

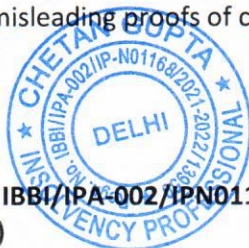
The stakeholders of **House Of Grains (India) Private Limited** are hereby called upon to submit a proof of their claims, on or before **Tuesday, 30th April 2024** to the liquidator at the address mentioned against item **07**.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

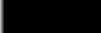
Submission of false or misleading proofs of claim shall attract penalties.

Chetan Gupta

IBBI Registration No.: IBBI/IPA-002/IPN01168/2021-2022/13950
(Voluntary Liquidator)

**Date: 01.04.2024****Place: New Delhi**

Published in Financial Exp (Eng) + Jansatta (Hind) on 02/04/2024

 GRIHUM HOUSING FINANCE LIMITED (FORMERLY KNOWN AS POONAWALLA HOUSING FINANCE LTD) Registered Office: 602, 6th Floor, Sero, The Park, Sr. No. 70, Ghogaad, Mundhara, Pune - 411036				APPENDIX IV (See rule 4(1)) POSSESSION NOTICE (For Immovable Property)	
Whereas, the undersigned doing business as Grihum Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited) as the Home Possession lending member Limited changed to Grihum Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magma Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Limited Company) herein after referred as Secured Creditor of the above Corporated Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount due hereby are hereby notified to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on this 27th Day of March of the Year 2024. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.					
Sr. No.	Name of Borrowers	Description of Property	Possession taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1.	NADIM ANSARI, HUMA	All That Piece And Parcel Of House No: 2/1r Kanhanja Nagar Tehsil & Distt: Firozabad As Per As/Sale Deed: Measuring Area 260 S.Mts. House No. 2/1r Kanhanja Nagar Tehsil & Distt: Firozabad. Per Als/Sale Deed: Measuring Area 260 S.Mts. House No. 2/1r Kanhanja Nagar Tehsil-Plot Of Kaadu/Haram, West- Rasta 15 North- Plot Of Vinod, South- House Of Hariom.	27/03/2024	15/12/2023	Loan No- LOH06622100000065007639 Rs. 2615382/- (Rupees Two Lakh Twelve Thousand Five Hundred Eighty Six Paise Ninety Five Only) payable as on 5/12/2023 along with interest @ 13.25 p.a. till the realization.
2.	VIPIN VIHARI AWASTHI, RANI PORWAL	All That Piece And Parcel Of Aaraj No 1923 Mouja Lakh Gird Near Hanikshan Degree College Tehsil And District Jhansi Adm. 845 Sq.Ft. Near Hari Kishan Degree College Uttar Pradesh Pin Code- 284002 Bounded By:-East:- 5 Meter Road, West:- Plot Of Manish Yadav, North:- House Of Seller, South:- 5 Meter Road.	27/03/2024	08/12/2023	Loan No- HOH0596/241100166 Rs. 2630636.95/- (Rupees TwentySix Lakh Thirty Thousand Six Hundred ThirtySix Paise NinetyFive Only) payable as on 08/12/2023 along with interest @ 14.75 p.a. till the realization.

Notice To Borrower

Borrowers :- Mr. Jagdish Singh Sharma , Mrs.Rajbala , Mr.Vishesh Bhardwaj (Prospect No. 86757, 93627 & 952498)

Pursuant to taking possession of the secured asset "**Property Bearing No.-D-43, Out Of Khasra No 3222, Land Area Ad Measuring 855 Sq. Ft, Carpet Area Ad Measuring 132 Sq. Ft. and Super Built Up Area 1540 Sq. Ft., Situated in the revenue estate of Village Nangloi Jat , Vishal Colony , New Delhi, 110041, Delhi, India**"

by the Authorised Officer of IIFL Home Finance Limited (IIFL-HFL) under the SARFAESI Act. for the recovery of amount due from borrowers, authorized officer.

Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.

Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.

For further details, Contact toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- auction.hfl@iifl.com.

Corporate Office : Plot No. 98, Phase-IV, Udyog Vihar, Gurgaon, Haryana-122015.

Place: Delhi **Sd/- Authorised Officer**

Date: 02/04/2024 **IIFL Home Finance Limited (IIFL-HFL)**

(Formerly known as India Infoline Hs ssn Finance (HFL))

Form No. URC-2

Advertisement giving notice about registration under Part
I of Chapter XXI

[Pursuant to section 374 (b) of the companies Act, 2013 and rule
4(1) of the companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section 2(of section 366 of the Companies Act, 2013, an application has been made to the Registrar at New Delhi that Rakesh Electronics a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The principal objects of the Company are as follows :

- To continue and carry on the existing business of M/s. RAKESH ELECTRONICS (a partnership firm) on an ongoing concern basis.
- To carry on the business of retail selling and dealing in all types of electronic goods, including but not limited to televisions, mobile phones, computers, laptops and accessories, IT products, washing machines, kitchenware, kitchen appliances, air purifiers, water purifiers, wash dispensers, dish washers, ovens, mixers, electric I rons, refrigerators, commercial refrigerators, television sets, fans, air conditioners, commercial air conditioners, air coolers, communication equipments, photocopying machines, cameras, gas stoves and hobs or any other electrical goods or consumer products as may be called.
- To carry on the business of traders, dealers, wholesalers, retailers, importers, and exporters of Electronics and Electrical, Electro-Pneumatic, Electro-Hydraulic, Electro-Mechanical and Electro-Electronic Components, equipments, instruments, appliances and goods.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 2162T-22, Main Patel Road, West Patel Nagar, New Delhi-110008.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi - 110019 , within twenty one days from the date of publication of this notice, with a copy to the company/firm at its registered office. Dated this 1st day of April 2024.

Name/s of Applicant: 1. Rakesh Kumar, 2. Mohit Verma, 3. Manoj Verma

	AU SMALL FINANCE BANK LIMITED (A SCHEDULED COMMERCIAL BANK)
Regd. Office :- 19-A, Dhuleswar Garden, Ajmer Road, Jaipur-302001, CIN L36911R/1996PLC013181	
APPENDIX IV [SEE RULE 8(i) POSSESSION NOTICE]	
Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002" and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rule, 2002, issued demand notice dated 13-Dec-2023 vide Ref. No.: CB/SAR/13/27/DB/EC-2023/07 Loan Account No. 2221245539776287 & 9001220328083951 calling upon the Borrower/Guarantor/Mortgagor M/s./ Bhumi Shanthi Through Its Proprietor Mrs. Sandhya Goenka (Borrower), Mrs. Sandhya Goenka W/o Mr. Ajay Goenka (Guarantor), Mr. Ajay Goenka S/o Mr. Laxmi Narain Goenka (Guarantor/Mortgagor), Mrs. Alka Goenka W/o Ashok Kumar Goenka (Guarantor), Mrs. Nirmala Devi Goenka W/o Om Prakash Goenka (Guarantor), Mr. Nikhil Kumar Goenka S/o Om Prakash Goenka (Guarantor), M/s. Ikki Saree Centre through its partners (Guarantor/Mortgagor) to repay the amount mentioned in the notices being in for Loan Account No. 2221245539776287 Rs. 20,62,888/- (Rupees Twenty Lakh Sixty Two Thousand Eight Hundred Eighty Eight Only), for Loan Account No. 9001220328083951 Rs. 2,27,10,358/- (Rupees Two Crore Twenty Seven Lakh Ten Thousand Three Hundred Fifty Eight Only) collectively total amount Rs. 2,47,73,246/- (Rupees Two Crore Forty Seven Lakh Seventy Three Thousand Two Hundred Forty Six Only) as on 13-December-2023 aggregating total due (which includes principal, interest, penalties and all other charges) with further interest and charges until payment in full within 60 days from the date of notice/date of receipt of the said notice. The borrower/mortgagor/guarantor having failed to repay the amount, notice is hereby given to the borrower/co-borrower/mortgagor/guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 30 day of March of the year 2024. "The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available to redeem the secured assets" The borrower/ mortgagor/ guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited for an amount of for Loan Account No. 2221245539776287 Rs. 22,93,236/- (Rupees Twenty Two Lakh Ninety Three Thousand Two Hundred Twenty Three Six Only), for Loan Account No. 9001220328083951 Rs. 2,36,99,614 (Rupees Two Crore Thirty Six Lakh Ninety Nine Thousand Six Hundred Ninety Nine Only) collectively total amount Rs. 2,59,92,850/- (Rupees Two Crore Forty Nine Lakh Ninety Two Thousand Eight Hundred Fifty Only) as on 29-March-2024 and further interest & expenses thereon until full payment.	
DESCRIPTION OF IMMEDIATELY POSSIBLE PROPERTIES	
All That Part and Parcel of Property, Entire First Floor, Second Floor & Third Floor, with its Roof/Terrace Rights, Being Part of Property Bearing No. 5871 & 5872 Ward No. VI, Built on Free Hold Land Area Measuring 108 Sq. Yards Approx. Situated at Phatak Rashid Khan, Jogiwar, Nai Sarak, Delhi. First floor & Second floor is owned by M/s. Ikki Saree Centre through its partners & Third floor is owned by Mr. Ajay Goenka.	
East: Jhot Below North: Others Property	West: Gali South: Gali
-sd- Authorized Officer Au Small Finance Bank Limited	
Date : 30.03.2024 Place : Delhi	

		Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-11001. Phones:- 011-23571741, 2357172, 23705414. Website: www.pnbhousing.com				
Meerut Branch :- PNB Housing Finance Ltd. 1st Floor, Finance Tower, Vaisali Corner, Gali Road, Meerut-250004, (U.P.)		Noida Branch :- PNB Housing Finance Limited, Ground Floor, D-2, Sector - 3, Noida (U.P.) – 201301				
NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE We, the PNB Housing Finance Limited, hereby issue Demand Notice U/s 13(2) of Chapter III of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The said Demand Notice was issued through our Authorized Officer to all below mentioned Borrowers/Co-Borrower/Guarantors since your account has been classified as Non-Performing (NPA) Assets, per the Reserve Bank of India National Housing Bank guidelines due to non-payment of instalments/ interest. The contents of the same are the aforesaid Demand Notice and the terms and conditions of interest. Further, with reasons, we believe that you are in default of the Demand Notice hereby issued. This Publication of Demand Notice which is also required U/s 13(2) of the said Act, you are hereby called upon to pay PNBHFL within a period of 60 days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action measures under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and Guarantors. Your kind attention is invited to provisions of sub-section (8) of Section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL, only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. FURTHER, you are prohibited U/s 13(5) of the said Act from transferring either by way of sale, lease or in any other way the said secured assets.						
Sr. No.	Loan No./Co-Loan No.	Name Address of Borrower and Co-Borrower(s)	Name & Address of Guarantor(s)	Property (ies) Mortgaged	Date of Demand Notice	Amount O/s as on date Demand Notice
1.	00056700 B.O. Meerut	All The Legal Heirs of Late Poormanand Ghansyala (Co-Applient) Mr. Vinod (Co-Applient) Add-1: H.No-71, Kh.No.241, Badrish Puram, Sardhana Road, Meerut, Uttar Pradesh-250001, India, Mr. Vinod Ghansyala (Co-Applient) Add-2: Shri Narayal Hanu Sree Kendra, Opp. Shiv Mandir, Shivok, Meerut, Uttar Pradesh-250001	Rajender Kumar & Narender Singh Narsaini (Co-Applient) Add-1: H.No. 71/1, Kh. No. 241, badrish Puram, Sardhana Road, Meerut, Uttar Pradesh-250001	H-no/71, Kh No 241, badrish Puram, Sardhana Road, Meerut, Uttar Pradesh-250001 India	08.02.2024	Rs. 76,955.33/- Rupees Sixty Seven Thousand Five Hundred Fifty Five and Thirty three
2.	0005666 0001883 B.O. Meerut	Mr. Rakesh Kumar Bansal (Applicant), Mrs. Versha Bansal (Co-Applient), Mrs. Neetu Bansal W/o. Late Ankur Bansal (Co-Applient), Legal Heirs of L Ankur Bansal, Mrs. Ishika Bansal & Ansh Bansal Add-1: T.P. Nagar, Meerut, Uttar Pradesh-250002 Add-2: Part of Property 3 & 4, Ankur Enclave, Railway Road, Meerut, Uttar Pradesh,	Mr. Sudhir Bansal, Co. Bansal Transport, Plot No. 2, Shop No-2, T.P. Nagar, Meerut, Uttar Pradesh Mr. Amit Bansal, Co. Bansal Transport, Plot No. 2, Shop No-3, T.P. Nagar, Meerut, Uttar Pradesh	Part of Property 3 & 4, Ankur Enclave, railway Road, Meerut, Uttar Pradesh	06.03.2024	Rs. 16,84,061.66/- Rupees Sixteen Lak Eighty Four thousand Sixty One and Sixty Six paise Only
3.	NH/NO1 1216/33 8290 B.O. Noida	Robin Kant Upadhyay (Applicant), Medicare Inc & Saroj Upadhyay (Co-Applient) Add-1: 357 G of Shanti Park, Nr One Mall Indraprasth, Ghaziabad Uttar Pradesh-201014. Add-2: FF-37 2nd Floor, Omash Park Plaza, Indraprasth, Ghaziabad, Uttar Pradesh-201001 Add-3: Shop No. FF-37 Second Floor, Omash Park Plaza, Plot No. 2, Shakti Khand - 2 Indraprasth, Ghaziabad, Uttar Pradesh-201001	Shri Omash Park Plaza, Plot No. 2, Shakti Khand - 2 Indraprasth, Ghaziabad, UP -201001	Shop No. FF-37, Second Floor, Omash Park Plaza, Plot No. 2, Shakti Khand - 2, Indraprasth, Ghaziabad, UP -201001	24.02.2024	Rs. 12,23,504.00/- Rupees Twelve Lak Twenty Three Thousand Five Hundred Four and Sixty paise only

Public Notice For E-Auction For Sale Of Immovable Properties

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL), Corporate Office at Plot No. 98, Udyog Vihar, Phase-I/II, Gurugram-122015 (Haryana) and Branch Office at Office No 1, First Floor, Mahaluxmi Metro Tower, Plot No. C-1, Sector - 4, Vaishali, Ghaziabad, Uttar Pradesh - 201010* & 303026, Upper Ground Floor, Shiksha, New Delhi - 110017* in pursuance of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"), Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS, AS IS WHAT IS BASIS AND WITHOUT RECURSE BASIS" for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflhome.com

Borrower(s)/Co-Borrower(s)/Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
1. Mr. Sunil Kumar Sharma (Rupees Twenty Five Lakh) Ganga Motivational Academy Pvt. Ltd. (Prospect No 774497)	11-May-2022 Rs. 26,25,880/- (Rupees Twenty Five Lakh Twenty Five Thousand Eight Hundred Eighty Only) Bid Increase Amount Rs. 40,000/- (Rupees Forty Thousand Only)	All that part and parcel of the property Apartment No-1005, Admeasuring Super Built Up Area Of 950 Sq. Feet, 10th Floor Block-D-2 Gulmohar Garden, Nh-58 Ghaziabad, 201017, Nct India	19-Mar-2024 Total Outstanding As On Date 05-Mar-2024 Rs. 32,02,238/- (Rupees Thirty Two Lakh Two Thousand Two Hundred Thirty Eight Only) Rs. 20,91,814/- (Rupees Twenty Lakh Ninety One Thousand Eight Hundred Fourteen Only)	Rs. 31,92,000/- (Rupees Thirty One Lakh Ninety Two Thousand Only) Earnest Money Deposit (EMD) Rs. 3,19,200/- (Rupees Three Lakh Nineteen Thousand Two Hundred Only) Rs. 9,00,000/- (Rupees Nine Lakh Only) Earnest Money Deposit (EMD) Rs. 90,000/- (Rupees Ninety Thousand Only)
1. Mukesh Jaiswal (Prospect No 793175)	22-Apr-2019 Rs. 13,71,873/- (Rupees Thirteen Lakh Seventy One Thousand Eight Hundred and Seventy Three Only) Bid Increase Amount Rs. 20,000/- (Rupees Twenty Thousand Only)	All that part and parcel of the property Plot No GF-1, Ground Floor without roof rights, Front side LHS, L1/K Residential Plot No C/115, DLF Ankur Vihar, Village Sadullahabad, Pargana Loni, Ghaziabad, Uttar Pradesh (Area measuring 450 sq. ft.)	21-Feb-2024 Total Outstanding As On Date 05-Mar-2024 Rs. 20,91,814/- (Rupees Twenty Lakh Ninety One Thousand Eight Hundred Fourteen Only)	Rs. 9,00,000/- (Rupees Nine Lakh Only) Earnest Money Deposit (EMD) Rs. 90,000/- (Rupees Ninety Thousand Only)
1. Mrs. Pooja Porwal Mr. Anvish Porwal (Prospect No IL10127695)	10-Oct-2023 Rs. 15,48,814/- (Rupees Fifteen Lakh Forty Eight Thousand Eight Hundred and Fourteen Only) Bid Increase Amount Rs. 25,000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property Back Side Portion Of Third Floor With Rights Of Property No. 46, Part of Kharsa No. 343 Situated in Area of Village Nawada, Colony Known As Sidhat, Enclave, Bhagwati Nagar, Uttam Nagar, New Delhi 110059 Area Measuring (In SQ. Ft.) Property Type: Area, Measuring, Saleable, Area, Carpet, Area/Sq. ft.) 360.00, 540.00, 475.00	18-Mar-2024 Total Outstanding As On Date 05-Mar-2024 Rs. 16,27,049/- (Rupees Sixteen Lakh Twenty Seven Thousand Four Nine Only)	Rs. 12,01,000/- (Rupees Twelve Lakh One Thousand Only) Earnest Money Deposit (EMD) Rs. 1,20,100/- (Rupees One Lakh Twenty Thousand One Hundred Only)
1. Mr. Ramababu Prasad Mrs. Sita Devi (Prospect No IL10213057)	10-Oct-2023 Rs. 22,63,609/- (Rupees Twenty Two Lakh Six Hundred Three Thousand Six Hundred and Nine Only) Bid Increase Amount Rs. 25,000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property 1st Third Floor Back Side, Without Roof Terrace Rights, Built On Property Bearing No. 114c, 114d And 115c Out Of Kharsa No.65/24, Situated In The Area Of Village Hastat, Colony Known As Pratap Enclave, Uttam Nagar, Delhi 110059 Area Measuring (In Sq. Ft.) Property Type: Saleable, Area, Carpet, Area/Sq. ft.) 459.00, 366.00 (Area measuring 390 sq. ft.)	16-Mar-2024 Total Outstanding As On Date 05-Mar-2024 Rs. 23,89,945/- (Rupees Twenty Three Lakh Eighty Nine Thousand Four Hundred Forty Five Only) Rs. 2,06,800/- (Rupees Two Lakh Six Thousand Eight Hundred Only)	Rs. 20,68,000/- (Rupees Twenty Lakh Sixty Eight Thousand Only) Earnest Money Deposit (EMD) Rs. 2,06,800/- (Rupees Two Lakh Six Thousand Eight Hundred Only)

Date of Inspection of property
03-May-2024 11:00 hrs -14:00 hrs

EMD Last Date
06-May-2024 till 5 pm.

Date/Term of E Auction
08-May-2024 11:00 hrs -13:00 hrs.

Mode Of Payment : EMD payments are to be made vide online mode. To make payments you have to visit <https://www.iiflhome.com> and pay through link available for the property/ Secured Asset only.

Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction.

For balance payment, upon successful bid, has to pay through RTGS/NEFT. The account details are as follows: a) Name of the Account- IIFL Home Finance Ltd., b) Name of the Bank- Standard Chartered Bank, c) Account No- 99022879xxxxx followed by Prospect Number, d) IFSC Code- SCLB0306001, e) Bank Address: Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai-400001.

Terms and Conditions:-

Form No. INC-26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

**Before the Central Government
(Regional Director, Northern Region)**

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (6) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **POSITRON BIOGENICS PRIVATE LIMITED** (CIN: U74900DL2018PTC036828) having its Registered Office at House No. 1, Block 18, 2nd Floor, Spring Field Colony, Sector-30/31, Faridabad, Haryana, India, 121003,

Applicant Company / Petitioner

NOTICE is hereby given to the Central Public Authority that the company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 05th February, 2024 to enable the company to change its Registered Office from "State of Haryana" to the "State of Uttar Pradesh". Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post with his/her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, Northern Region, 2nd Floor, Desendyal Antyodha Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-

House No. 1, Block 18, 2nd Floor, Spring Field Colony, Sector-30/31, Faridabad, Haryana, India, 121003.

For & on behalf of **POSITRON BIOGENICS PRIVATE LIMITED** (CIN: U74900DL2018PTC036828) **PREETI SHUKLA** (DIRECTOR)

Date : 01.04.2024
Place : Faridabad
DIN: 0871119

7. The bidders shall provide their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
8. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
9. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates/allowances relating to the property.
10. Bidders are advised to go through the website <https://www.ifilfhome.com> and <https://www.ifilf.com/home-loans/properties-for-auction> for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
11. For details, help procedure and online training on e-auction prospective bidders may contact the service provider mail ID:- auction@ifilf.com, Customer Support Line Numbers @ 1800 2672 439.
12. For any query related to Property details, Inspection of Property and Online bid etc., call IFILF HFL toll free no, **1800 2672 499** from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- auction.hfl@ifilf.com
13. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IFILF-HFL shall not be responsible for any loss of property under the circumstances.
14. Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
15. In case it is not in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
16. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason therefor. In case of any dispute in tender/Auction, the decision of AO of IFILF-HFL will be final.

DEBITS RECOVERY TRIBUNAL - I, DELHI
4TH FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET,
NEW DELHI - 110001.

OA No. **3157/2023**

PEGASUS ASSETS RECONSTRUCTION PVT LTDAPPLICANT
Vs
STAR REALCON PVT. LTDDefendants

To, 1. **STAR REALCON PRIVATE LIMITED** 2010, Faiz Road, Karol Bagh, New Delhi 110034, New Delhi, Delhi Also At: THE ARCADIA, SOUTH CITY-II, GURGAON, HARYANA - 122001.
2. **M.S. AMANYA BUILDCON LLP**, 1010, Faiz Road, Karol Bagh, New Delhi - 110005.
3. **STAR AMD REALCON** 1010, Faiz Road, Karol Bagh, New Delhi - 110005
4. **SHRI GOLDY GUPTA** A2/83, Safdarjung Enclave, New Delhi - 110029 Also at Plot No. 14, sector 14, 14, Kaushambi, Ghaziabad, UP 201010 Also at: 1st Floor, H-1, Kaushambi, Ghaziabad, UP 201010
5. **SHRI NITIN KUMAR GUPTA**, 22/83, Safdarjung Enclave, New Delhi - 110029 Also at Plot No. 14, sector 14, 14, Kaushambi, Ghaziabad, UP - 201010 Also at: 1st Floor, H-1, Kaushambi, Ghaziabad, UP - 201010
6. **PNB Housing FINANCE LTD**, 9th Floor, Antriksh Bhawan, 22 KG Marg, New Delhi 110001 Also at- Ground Floor, D2, Sector-3, Noida, UP-201301.

Whereas the above named applicant has instituted a case for recovery of Rs. 76,81,04,82,99/- (Rupees Seventy Six Lakh Thousand Four Hundred Eighty Nine and Twenty Nine Paise Only) against you and whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you by ordinary way. Therefore, this notice is given by advertisement directing you to make appearance before the DRT, Registrar on 08.07.2024 at 10.30 A.M. For further details kindly visit DRT website www.drtbunl.gov.in Phone Number: 011-23748473.

Take notice that in case of your failure to appear on the above mentioned day before this Tribunal the case will be heard and decided in your absence.

Due to ongoing Pandemic Situation, all the matters will be taken up through Video Conferencing and for that purpose:-

(i) All the Advocates/Litigants shall download the "Cisco Webex" application/Software;
(ii) "Meeting ID" and "Password" for the next date of hearing qua case to be taken by Registrar (Recovery Officer-I/ and Recovery Officer-II) Shall be available one day prior to the next date of DRT Official Portal i.e. "drti.gov.in" under the Public Notice Head.

(iii) In any exigency qua the case, the Advocates/Litigants can contact the concerned official at Ph.No. 011-23748473.

Given under my hand and seal of the Tribunal on this 27th Feb, 2024

By Order of the Tribunal
Respondent may contact under mentioned Phone Number for further enquiry.
Sd/- Mr. AMIT K. DAR
Drt, Registrar, DRT, New Delhi
Phone No: 011-23748473 Email: drt1delhi-dfs@nic.in

PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF HOUSE OF GRAINS (INDIA) PRIVATE LIMITED	
1. Name of Corporate Person	HOUSE OF GRAINS (INDIA) PRIVATE LIMITED
2. Date of incorporation of Corporate Person	September 08, 2016
3. Authority under which Corporate Person is incorporated/registered	Registrar of Companies, NCT of Delhi & Haryana
4. Corporate identity number / limited liability identity number of Corporate Person	U74999DL2016TC305614
5. Address of the registered office and Principal office (if any) of Corporate Person	DSISC, Shed No-21, Road No to 25, Okhla Industrial Area, Phase-2, Near Gol Chakkar, North East, New Delhi – 110020
6. Liquidation commencement date of Corporate Person	31st March 2024
7. Name, address, email address, telephone number and the registration number of the Liquidator	Mr. Chetan Gupta IBBI Registration No.: IBBI/IPA-002/IPN01168/ 2021-2022/13950 Address: 604-605, PP City Centre, Road No. 44, Pitampura, Delhi - 110034 Email id: chetan.gupta@apacandassociates.com Phone No.: 9618188855
8. Last date for submission of claims	30th April 2024

Notice is hereby given that **House Of Grains (India) Private Limited** has commenced voluntary liquidation on **Sunday, 31st March 2024**.

The stakeholders of **House Of Grains (India) Private Limited** are hereby called upon to submit a proof of their claims, on or before **Tuesday, 30th April 2024** to the liquidator at the address mentioned against item 07.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Chetan Gupta

Date: 01.04.2024 **IBBI Registration No.:** IBBI/IPA-002/IPN01168/2021-2022/13950
Place: New Delhi (Voluntary Liquidator)

FORM NO. INC-26

[PURSUANT TO RULE 30 THE COMPANIES (INCORPORATION) RULES, 2014]

Advertisement to be published in the newspaper for change
of registered office of the company from one state to another

**BEFORE THE CENTRAL GOVERNMENT,
REGIONAL DIRECTOR, NORTHERN REGION
MINISTRY OF CORPORATE AFFAIRS**

In the matter of sub-section (4) of Section 13 of Companies
Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies
(Incorporation) Rules, 2014

AND

In the matter of **NISHA MADHULIKA MEDIA PRIVATE LIMITED** having its
registered office at

**76/2, 1ST FLOOR, GARHI, ISKON TEMPLE ROAD, EAST OF KAILASH,
NEW DELHI- 110065** Petitioner

Notice is hereby given to the General Public that the company proposes to make
application to the Central Government under Section 13 of the Companies Act, 2013
seeking confirmation of alteration of the Memorandum of Association of the
company in terms of the special resolution passed at the Extra Ordinary General
Meeting held on **05th March, 2024** to enable the company to change its Registered
Office from State of "**Delhi**" to "**Maharashtra**".

Any person whose interest is likely to be affected by the proposed change of the
registered office of the company may deliver **either on the MCA-21 portal**
(www.mca.gov.in) by filing investor complaint form or cause to be delivered or
send by registered post of his/her objections supported by an affidavit stating the
nature of his/her interest and grounds of opposition to the Regional Director at the
address B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO
Complex, New Delhi-110003 within fourteen days of the date of publication of this
notice with a copy to the applicant company at its registered office at the address at
76/2, 1ST Floor, Garhi, Iskon Temple Road, East of Kailash, New Delhi- 110065.

For and on behalf of the Applicant
NISHA MADHULIKA MEDIA PRIVATE LIMITED
SD/-
RAJANI SARAN GUPTA
Director
DIN: 01171806
Date: 02/04/2024
Place: Delhi


**ADITYA BIRLA
CAPITAL**

ADITYA BIRLA HOUSING FINANCE LIMITED

Registered Office: Indian Rayon Compound, Veraval, Gujarat 362266, N. 1.

Delhi Branch: Aditya Birla Housing Finance Limited N/17/1.

1. ABHFL: Authorized Officer Mr. Amarendra Taneja Contact No- 9711246064, N. 2.

Lokhande: 919773758208 2. Auction Service Provider (ASP)

SALE NOTICE FOR SALE OF

E-Auction Sale Notice for Sale of Immovable Asset(s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Whereas the Authorized Officer of **Aditya Birla Housing Finance Limited**/Secured Creditor has authorized and Reconstruction of Financial Assets and Enforcement of Security Interest Act mentioned herein below with further charges and cost thereon from the following Borrowers and Guarantor(s) that the below described immovable properties mortgaged/charged to the by the Authorized Officer of Aditya Birla Housing Finance Limited/Secured Creditor, will be

Sr. No.	Name of the Borrowers & Co-Borrowers	Description of Properties Secured Assets	Amount at Demand N
1.	Anil Kumar, Anita Sabharwal	Flat All That Piece and Parcel of the Property bearing No. 605, 6th Floor, Tower-Jolly, Sikka Kaamra Greens, Plot No. GH-03(B), Sector No. 143 , FNG & Expressway Noida-(U.P.) - 201301	Rs. 46,936,936/- Six Lacs Forty six Thousand Three Hundred Thirty Six Three Paise Or on 05/-
2.	Chandrajiet Maurya, C.B Maurya, Mitsuki Global Technology Private Limited.	Flat All That Piece and Parcel Of The Property Consisting of Unit No. KPH 00901, Floor 9th Kings Park, Omega-1, Block P/2, Greater Noida, Uttar Pradesh-201308	INR 42,79,88,386/- Two Lacs Seventy Eight Hundred Eighty Three Paise Or on 05/-
3.	Mohan Lal Lohia, Rohan Lohia, Royal International	Flat All That Piece and Parcel of the Property along with the Construction at Sikka Kaamra Greens , FNG & Expressway , Flat No. 1404, Plot GH-03B Sector -143 Noida, 14th Floor Tower - Jolly , Noida Sector 16, S.O. Gautam Buddha Nagar, Uttar Pradesh, India- 201301	Rs. 45,40,412/- Five Lacs Forty Five Thousand Two Hundred and Two Paise Or on 05/-
4.	Narendra Jaiswal, M/s Narendra Jaiswal & Company, Chander Kala, Pradeep Jaiswal.	Flat All That Piece and Parcel Of Entire First Floor (Without Roof Rights) Area Measuring 25.90 Sq. Mtrs. & 25.90 Sq. Mtrs., Along With Undeveloped 14th/16th Splitting In Built-Up Property Bearing No. 216 & 217, Block G, Pocket-2B, Sector 3, Situated In The Layout Plan Of Rohini Residential, Delhi-110085, And Bounded As:- East: Prop. No. 158 & 159 West: Entry North: Prop. No. 188, 189 South: Prop. No. 218	Rs. 55,87,87,000/- (Rupees Fifty Five Lacs Eighty Seven Thousand Eight Hundred and Ninety Five Paise Or on 12.05/-
5.	Neetu Jagveer Singh, Devendra Pratap Singh.	ALL that is Part and Parcel of Flat N. 1602, 16th Floor , Tower Dignity , Sikka Kaamra Greens, Plot No. GH-01-A, Sector No. 143B, Expressway & FNG Noida-U.P -201301	Rs. 56,44,761/- Six Lacs Forty Seven Thousand Four Hundred and Ninety One Paise Or on 12.05/-

6.	Yogesh Chandra, Vidhya Thapliar.	All That Piece And Parcel Of Second Floor Without Roof Rights Out Of Property No. 178-A, Land Area Measuring 75 Sq. Yds., Falling Under Kharsa No. 25/17, Situated In The Area Of Village Razapur Khurd Delhi, State: Delhi, Colony Known As Mohan Garden In Block-P, Uttam Nagar, New Delhi-110059, With Common Staircase, Passage And Entrance Leading From Ground Floor To Top Floor, With One Small Car Parking At Parking Floor And With The Proportionate Free Hold Rights Of The Land Underneath, And Bounded As: East- Others Plot No. 178-A, Others Plot No. 178-B; South: Road 20 Ft.	Rs. 19,50,851.94/- Ten Lacs Fifty Th Hundred Fifty One a Paise Only) as O
7.	Rajesh Jain , Archana Jain , Tech Computers Private Limited.	"All that is part and parcel of Plot No. I-2201, 22nd Floor, Club 9, Vaishali, Area Measurement Super Area 2300 Sq. Ft. at Plot No. RC-1/2, Sector-1, Vaishali Ghaziabad, UP"	Rs. 1,25,20,778/- One Crore Two Twenty Thousand Seven Eighty and Paise Only) as O

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Housing e-ries-for-auction-under-sarfaa-act or <https://BestAuctionDeal.com>

Date:- 02-04-2024

Place: DELHI


J.C. Flowers Asset Reconstruction Private Limited
 Regd. Office: Unit No. 203-206, 2nd Floor, Wing A, Inspire BKC,
 Bandra Kurla Complex, Bandra (East), Mumbai – 400051

POSSESSION NOTICE
[Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]
 Whereas, Yes Bank Limited ("YBL") had extended credit facilities aggregating to INR 24.3 Cr to
 Gajraj Flour Mills ("Borrower") having its registered address at Plot No B 201, Nanoli Sakrawati,
 Nanoli, Gajraj, Delhi - 10043. As the Borrower started defaulting in servicing its debt obligations, its
 account was classified as a non-performing asset by YBL and consequently, in exercise of powers
 conferred under Section 13 (12) of the Securitisation and Reconstruction of Financial Assets and
 Enforcement of Security Interest Act, 2002 ("SARFAESI Act") read with Rule 3 of the Security
 Interest (Enforcement) Rules, 2002 ("SARFAESI Rules"), a demand notice dated July 15, 2021
 was issued under Section 13(2) of the Act by Yes Bank Ltd. calling upon the Borrower, **Mrs Sunita
 Sharma, Mr Bhagirthi Lal and Mrs Sunita Mahla (collectively, "Mortgagors" and
 "Guarantors")** to repay the total amount mentioned in the notice being **INR 27,48,97,017.72
 (Rupees Twenty Seven Crore Forty Eight Lacs Ninety Seven Thousand Seventeen Rupees
 and Seventy Two Paise Only) as on 30.06.2021** together with further interest and charges thereon,
 at the contractual rates upon the footing of compound interest until payment / realization, within 60
 days from the date of receipt of the said notice.
 Subsequently, vide an assignment agreement dated December 16, 2022, YBL absolutely assigned
 and transferred all the rights, title and interest in the financial assets pertaining to the Borrower
 together with the security created thereof in favour of **J. C. Flowers Asset Reconstruction Pvt. Ltd.**
 (acting in its capacity as trustee of JCF YES Trust-2022-23/18) ("JCF ARC"). Thus, JCF ARC is now
 deemed to be a lender to the Borrower.

The Borrower, Mortgagors and Guarantors having failed to repay the amount, notice is hereby
 given to the **Borrower, Mortgagors and Guarantors** and the public in general that the undersigned
 being the Authorized officer of JCF ARC has taken possession of the property described herein
 below "AS is where is", "AS IS WHAT IS" AND "WHATSOEVER THERE IS BASIS" in exercise of powers
 conferred upon him under sub-section (4) of section 13 of the Act, read with rule 8 of the Security
 Interest (Enforcement) Rules, 2002 on this **27th Day of March of the year Two Thousand and
 Twenty Four**.

The Borrower, Mortgagors and Guarantors in particular and the public in general is hereby
 cautioned not to deal with the property and any dealings with the property will be subject to the
 charge of **Rs 27,48,97,017.72 (Rupees Twenty Seven Crores Forty Eight Lacs Ninety Seven
 Thousand Seventeen and Seventy Two Paise Only), as on 30.06.2021** Plus accrued
 interest/unrealized interest at the contractual rate(s) together with incidental expenses, costs,
 charges, etc. till the date of payment.

The Borrower's Mortgage's attention is invited to provisions of sub-section (8) of Section 13 of the
 Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
 All the piece and Parcel of the land and building on Plot No. 30, Block-B in the residential colony
 known as Sushant Lok, Phase-III, Village Tigris, Dist. Gurgaon, Haryana addressing 250
 Sq. Mtrs., bounded as: East- Plot No. B-31, B-56 & B-57, West – Plot No. B-29 and Road, North-
 Plot No. B-29 & B-58 and South- Plot No. B-31 & Road.

Authorised Officer
 J.C. Flowers Assets Reconstruction Private Limited
 Address: Hotel Aloft, 1st Floor, 5B, IGI T3 Road, Aerocity,
 New Delhi – 110037
 Contact No. 9540156789

DATE : 27/03/2024
 PLACE : Gurgaon


HERO HOUSING FINANCE LIMITED
 Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.
 Branch Office: Office No. 27, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057

PUBLIC NOTICE (E- AUCTION FOR SALE OF IMMOVABLE PROPERTY)
[UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]
**NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING
 FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND
 RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.**

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or
 their legal heirs/ representatives that the below described immovable properties mortgaged/charged
 to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hero
 Housing Finance Limited (secured creditor), will be sold on 07-May-2024 (E-Auction Date) on "AS
 S WHERE IS", "AS IS WHAT IS" AND "WHATSOEVER THERE IS" basis for recovery of outstanding due
 from below mentioned Borrowers, Co- Borrowers or Guarantors. The Reserve Price and the
 Earnest Money Deposit is mentioned below. The EMD should be made through Demand
 Draft/RTGS/NEFT for participating in the Public E-Auction along with the Bid form which shall be
 submitted to the Authorised Officer of the Hero Housing Finance Ltd on or before 06-May-2024
 till 5 PM at Branch Office: Office No. 27, Community Centre, Basant Lok, Vasant Vihar, New
 Delhi-110057.

Loan Account No.	Name of Borrower(s) Co- Borrower(s) Guarantor(s) (Legal Heir/s) Legal Rep.	Date of Demand Notice Amount as on date	Type of Possession Under Constructive (Physical)	Reserve Price/ Earnest Money
HHFGAZHO UD210001211 1 &	Rishi Son of Chhotan Singh, Chhotan Singh, Sarita Wife of Rishi, Manju Wife of Chhotan Singh	19/07/2023 Rs. 27,73,541/- as on 30/03/2024	Physical	Rs. 21,50,000/- Rs. 2,15,00,000/-
HHFGAZPL2 UD210001214				

Description of property: Flat No. FF-01, First Floor, Front Side, without roof rights consisting of one
 drawing/dining room, three bedroom, two toilets, one kitchen & balcony, having area measuring 780
 sq. ft & 72.46 sq. mtrs situated on Plot B-20, Ganga Vihar, Village- Sadulabadi, Pargana & Tehsil
 Loni, District Ghaziabad, Uttar Pradesh-201102. Bounded By: East: Open space/ Road, West: Entry/
 other property, North: Vacant Plot, South: Plot No. B- 19

Terms and condition: The E-auction will take place through portal <https://sarfaesi.auctiongetter.net>
 on 07-May-2024 (E-Auction Date) After 2.00 PM with limited extension of 10 minutes each.

The Intending Purchaser / Bidders are required to deposit EMD amount either through RTGS /
 NEFT or by way of Demand Draft/RTGS/NEFT favouring the "HERO HOUSING FINANCE LTD".
 The EMD amount will be return to the unsuccessful bidders after conclusion of the E-auction.

Terms and Conditions of the E-Auction:
 1. E-Auction is being held on "As is where is Basis" & "As is what is Basis" & "whatever there is Basis" &
 "Without recourse Basis" and will be conducted "online". 2. Bid increment amount shall be
 Rs.15,000/- (Rupees Fifteen Thousand Only). 3. The E-Auction will be conducted through M/s E-
 Procurement Technologies Ltd. (Helpline No): 07961200576/54594596/531583569,
 6351696243 and E-mail on support@auctiongetter.net / mail.alximal@auctiongetter.net at their
 web portal <https://sarfaesi.auctiongetter.net>. 4. There is no encumbrance on the property which is in
 the knowledge of Secured Creditors. However, the intending bidders should make their own
 independent enquiries regarding the encumbrances, title of property put on auction and claims/
 rights dues/ affecting the property, prior to submitting their bids. In this regard, the E-Auction
 advertisement does not constitute and will not be deemed to constitute an commitment or any
 representation of Hero Housing Finance Limited. 5. The Authorized Officer / Secured Creditor shall
 not be responsible in any way for any third party claims/ rights/ dues. The sale shall be subject to
 rules/ conditions/ prescribed under the Securitization and Reconstruction of Financial Assets and
 Enforcement of Security Interest Act, 2002. The other terms and conditions of the E-Auction are
 published in the following website: www.herohousingfinance.com. 6. The prospective bidders can
 inspect the property on 30-Apr-2024 between 11.00 A.M and 2.00 P.M with prior appointment.

30 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR
 The above mentioned Borrower/Mortgagor/guarantors are hereby noticed to pay the sum as
 mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the
 date of Auction failing which the property shall be auctioned and balance dues, if any, will be
 recovered with interest and cost from you.

For detailed terms and conditions of the sale, please refer to the link provided in
https://url.herohousingfinance.in/hero_housing/other-notice on Hero Housing Finance
 Limited (Secured Creditor's) website www.herohousingfinance.com

Date: 02/04/2024
 Place: Delhi/NCR

For Hero Housing Finance Ltd.
 Authorised officer
 Mr. Sunil Yadav, Mob-98188440495, Email: assetdisposal@hero.hf

जम्मू कश्मीर : कांग्रेस ने आयकर विभाग के नोटिस के खिलाफ प्रदर्शन किया

श्रीनगर, 1 अप्रैल (भाषा)। कांग्रेस ने पार्टी के खिलाफ आयकर विभाग की कार्रवाई के विरोध में सोमवार को प्रदर्शन किया और कहा कि भारतीय जनता पार्टी (भाजपा) नीत केंद्र का यह कदम लोकतांत्रिक मानदंडों के खिलाफ है। कांग्रेस को कर मांग को लेकर नोटिस भेजने की आयकर विभाग की यह कार्रवाई देश में सात चरण में होने वाले आम चुनावों से पहले हुई है। पहले चरण का मतदान 19 अप्रैल से शुरू होना है। कांग्रेस

की जम्मू-कश्मीर इकाई के प्रमुख इमतियाज अहमद ने संवाददाताओं से कहा, ‘भाजपा सरकार के कदम लोकतांत्रिक मानदंडों के खिलाफ हैं। वे अपने (भाजपा के) खातों से लेनदेन पर ग्रेन नहीं लगा रहे हैं और न ही कोई कर मांग रहे हैं। सिर्फ विपक्ष को दबाया जा रहा है। ईडी (प्रवर्तन निदेशालय) के छापे सिर्फ विपक्षी नेताओं के यहां पड़ते हैं जबकि भाजपा के एक भी नेता के यहां छापा नहीं मारा गया है।’

प्रचुर ए सार्वजनिक उद्युध्पािका (भारतीय ःरणषोधनासहायता एवं दिवाल्यािा बोर्ड (रूँधेतिष्क परिसमापन प्रक्रिया) विनियमावली 2017 का विनियम 14) हाउस ऑफ डेन्स (इंडिया) प्राइवेट लिमिटेड के हिताधारियों के ध्याानर्	
- निगमित व्यक्तिक का नाम निगमित व्यक्तिक के निगमोन्ककरण की तिथि - प्रारुक्कण, निगमके अंतर्गत निगमित व्यक्तिक निगमोन्कण/पंजीकृत है - निगमित व्यक्तिक की निगमित पध्धान संख्या / सीलित दिादिध पध्धान संख्या - निगमित व्यक्तिक के पंजीकृत कार्यालय का पता - निगमित व्यक्तिक का परिसमापन आरं होने की तिथि	हाउस ऑफ डेन्स (इंडिया) प्राइवेट लिमिटेड 08 सितंबर 2016 रजिस्ट्रार ऑफ कंपनीज, राखोले दिल्ली एवं हरियाणा U74999DL2016FTC305614 डीएफआईआईसी, फ्लैट नं॰-21, ब्लैक 20 से 25, ओखला औद्योगिक क्षेत्र, फेज-२, गोल चक्कर के समीप, उत्तर पूर्ब, नई दिल्ली-110020 31 मार्च 2024 श्री चेतन गुप्ता आरुईबीआई पंजीकृत संचं- IBBI/PA-002/IPN01168/2021-2022/13950 फाउंडा- 604-००5, पीपी लिमिटेड, रोड नं॰ 44, पीनमगुर, दिल्ली - 110034 चेतन आरुईबी- chetan.gupta@apcandassociates.com दुपान सं- 9818188855 30 अप्रैल 2024
8. दावो को जमा करने की अंतिम तिथि एतद्द्वारा सुचित किया जाता है कि हाउस ऑफ डेन्स (इंडिया) प्राइवेट लिमिटेड, 31 मार्च 2024 को रूँधेतिष्क परिसमापन आरंभ कर चुकी है। एतद्द्वारा हाउस ऑफ डेन्स (इंडिया) प्राइवेट लिमिटेड के हिताधारियों को निर्देश दिया जाता है कि वे 30 अप्रैल 2024 को अथवा इससे पूर्व परिसमापक के पास, प्रगृथिध ः, ७ के समक्ष व्यक्ति पते पर, अपने दावो का एक साक्ष्य प्रस्तुत करें। वित्तीय ःरणधान्यपत्र दावो के अपने साक्ष्य केवल इलेक्ट्रॉनिक माध्यमों द्वारा जमा करेंगे। समस्त अलग हिताधारी दावो के साक्ष्य व्युत्पानित रूप में, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से जमा कर सकते हैं। दावो के दुरुपुनर्पण अथवा ऋणक साक्ष्य जमा करने पर दंडित किया जायेगा।	चेतन गुप्ता आरुईबीआई पंजीकृत संचं- IBBI/PA-002/IPN01168/2021-2022/13950 (रूँधेतिष्क परिसमापक)

फॉर्म नं. यूआरसी-2 अध्याय XXI के भाग 1 के तहत निगमित के बारे में सूचना देने वाला विज्ञापन [कंपनी अधिनियम, 2013 की धारा 374 (बी) और कंपनीज (पंजीकृत करने के लिए अधिकृत) नियमों, 2014 के नियम 4 (1) के अनुसार]	
1. कंपनी का विनियम, 2013 की धारा 366 की उप-धारा (2) के अनुसार हमें एतद्द्वारा सूचना दी जाती है कि कंपनी द्वारा रजिस्ट्रार लिखत नई दिल्ली को आवेदन किया जाना प्रस्तावित है, जिसमें कंपनी अधिनियम, 2013 के अध्याय XXI भाग 1 के तहत राकेत इलेक्ट्रॉनिक्स, एक साझेदारी फर्म को शेयरों द्वारा सीमित कंपनी के रूप में पंजीकृत हो सकती है। 2. प्रस्तावित कंपनी के मुख्य दरेश्य इस प्रकार हैं: * राकेत इलेक्ट्रॉनिक्स (एक साझेदारी फर्म) के मौजूदा व्यवसाय को निरंतर आधार पर जारी रखना। * खुदरा विक्री के व्यवसाय को आगे बढ़ाना और टेलीविजन, मोबाइल फोन, कंप्यूटर, लैपटॉप और सहायक उपकरण, आईटी उपकरण, वॉशिंग मशीन, रसोई के सामान, रसोई के उपकरण, एयर चूरीफायर, वाइफ प्रीगनगर, बॉटर डिस्पेंसर, डिश वाॅशर, ओवन, मिक्सी, इलेक्ट्रिक आयरन, रेफ्रिजरेटर, वाशिंग मशीन, टेलीविजन, डैट, पंखे, एयर कंडीशर, वाणिज्यिक एयर कंडीशर, एयर कूलर, संचार उपकरण, फोटोकॉपी मशीन, कैमरे, गैस टैंकर और हाॅस या कोई अन्य वित्तकी के सामान या उपभोगक उत्पाद जिन्हें कहा जा सकता है, सहित सभी प्रकार के इलेक्ट्रॉनिक सामानों में कारोबार करते हैं, लेकिन इन्हीं तक सीमित नहीं हैं। * इलेक्ट्रॉनिक्स और इलेक्ट्रिकल, इलेक्ट्रो-प्ल्यूटिक, इलेक्ट्रो-हाइड्रोलिक, इलेक्ट्रो-मैकेनिकल और इलेक्ट्रो-इलेक्ट्रॉनिक घटकों, उपकरणों, उपकरणों और वस्तुओं के व्यापारियों, डीलरों, थोक विक्रेताओं, खुदरा विक्रेताओं, आयताकों और निगमों के व्यवसाय को आगे बढ़ाने के लिए। 3. प्रस्तावित कंपनी के मशीन ज्ञापन और एसीगरणिक के ऑडिटल को प्रोति का सिरिक्षण कार्यालय 216/2०2-22, मेन पटेल रोड, वेस्ट पटेल नगर, नई दिल्ली-110008 में किया जा सकता है। 4. एतद्द्वारा सूचना दी जाती है कि इस आवेदन पर आपत्ति करने वाला कोई भी व्यक्ति इस नोटिस के प्रकाशन की तारीख से इक्कीस दिनों के भीतर कंपनी रजिस्ट्रार, जौबी मॉजिल, आईएफसीआई टॉवर, 61, नेहरू रोड, नई दिल्ली - 110019 को लिखित रूप से आपत्ति दर्ज कर सकता है, जिसकी एक प्रति कंपनी के पंजीकृत कार्यालय में भेजी है। दिनांक : 01-04-2024 आवेदक का नाम : 1. रजिथन कुमार, 2. मोहित वर्मा, 3. मंजू वर्मा	

जे.सी. पत्तॉवर्स एसेट रिकंस्ट्रक्शन प्राइवेट लिमिटेड पंजीकृत कार्यालय स्थित नं. 2०3-2०८, द्वितीय तल, हिंग ए इंसर्पॉयर बीकेसी, बांद्रा कुला कॉम्प्लेक्स, बांद्रा (पुणे), मुंबई – 400051

कच्चा सूचना [प्रभुतिहित हित (प्रवर्तन) अधिनियम 2002 के नियम 8(1) के अंतर्गत]	
जबकि, सच बैंक लिमिटेड ("साईबैंक") ने पञ्जाब फाईर फिनिश ("कॉन्क्रीट") लिमिटेड (पंजीकृत पता- मुखर्ज सं. बी 201, पानीपत सहरावली, नजफगढ़, दिल्ली-1०043 के रूप में) को कुल ₹. २4.3 करोड़ की उच्चा सुविधाएं प्रदान की हैं। बुकि कंजंटर अर्थात अरुण चालिखो का निवेदन करने में एक काला आरंभ कर चुके हैं, आरुण इसके को को बुकीलर द्वारा एक अधिवासाधिकारी परिसंपत्ति के रूप में रजिस्ट्रार कर दिया गया था तथा उसके परिणामस्वरूप, प्रभुतिहित हित (प्रवर्तन) विनियमवली 2002 ("परवर्णित विनियमवली") के नियम 3 के साथ प्रतिष्ठित वित्तीय परिस्थितियों के प्रभुतिकरण एवं पुनर्निर्माण तथा प्रभुतिहित हित प्रवर्तन अधिनियम 2002 ("परवर्णित अधिनियम") की धारा 13(2) के अंतर्गत प्रवर्त शक्तियों के प्रयोगांतरण, एक मांग सूचना दिनांकित 15 जुलाई 2021 अधिनियम की धारा 13(2) के अंतर्गत निगमों की गई थी, जिसमें कंजंटर श्रीमती सुनीता सचं, श्री भीमेश्वर लाल एवं श्रीमती सुनीता मखला (संयुक्त रूप में "बंककताधारियों" एवं "गारंटररों") को सूचना में अंतिम कुल राशि ₹. २7,4९,87,017.72/- (रुपये सत्तरवें करोड़ अठ्ठाविंशत् लाख सत्तरहें हजार सत्तर एवं सत्तरहें पैसे मात्र), 30.06.2021 के अनुसार, का भुगतान / वसूलीकरण होने तक छक्कड़ खाज की कुटिण पर सीमांतारण दर्शे पर राशि पर फिवा भागी ब्याज एवं शुल्कों के साथ, उक्त सूचना की प्राप्ति की तिथि से 80 दिवसों के अंदर प्रभुतिधारण करने को कहा गया है। इसके उपरांत, एक एसाईमेंट अर्पुण दिनांकित 16 दिसंबर 2022 के माध्यम से, बाईबीसी ने जे.सी. पत्तॉवर्स एसेट रिकंस्ट्रक्शन प्राइवेट लिमिटेड (जीएसएफ एसेट 2022-2३/18 के दरेदों के रूप में अपनी भतामोक्षी कार्यरत) ("जेसीएफ एसाईरी") के सच बैंक कंजंटर से संबंधित वित्तीय परिस्थितियों और उसकी सुविधा प्रभुतिहित के सच बैंक समस्त अधिकारों, स्वाधिक एवं हित का पूर्ण एसाईमेंट एवं हस्तांतरण कर दिया है। इस प्रकार, जेसीएफ एसाईरी को अब कंजंटर के एक ऋणदाता के रूप में माना जाता है। कंजंटर, बंककताधारियों एवं गारंटररों राशि का प्रभुतिधारण करने में विफल हो चुके हैं, अतएव एतद्द्वारा कंजंटर, बंककताधारों एवं गारंटरों तथा जनसामान्य को सुचित किया जाता है कि अधोस्तासहकारी ने जेसीएफ एसाईरी के प्राभुतिध अधिकारों के रूप में यहां इस्तेमाल निम्न वित्तीयता सम्यति का, प्रभुतिहित हित (प्रवर्तन) विनियमवली 2002 के नियम ८ के साथ प्रतिष्ठित उक्त अधिनियम की धारा 13 की उप-धारा (4) के अंतर्गत उक्त प्रवर्तन शक्तियों के प्रयोगांतरण, "जेसी है जहां हैं", "जेसी है जो हैं" तथा "वहां जो कुछ भी है आधार" पर, २7 मार्च 2024 को, कच्चा कर लिया है। कंजंटर, बंककताधारों एवं गारंटरों को निश्चय रूप में तथा जनसामान्य को एतद्द्वारा सामान्य रूप में सूचित किया जाता है कि सम्यति का जेन-येन न करें तथा सम्यति का कोई व किन्हीं भी प्रकार का लेन-देन, ₹. २7,4९,87,017.72/- (रुपये सत्तरवें करोड़ अठ्ठाविंशत् लाख सत्तरहें हजार सत्तर एवं सत्तरहें पैसे मात्र) की एकता, 30.06.2021 के अनुसार और भुगतान की तिथि तक सीमांतारण दर्शरी) पर प्रोत्सुकृत ब्याज / अवसूलीकृत ब्याज तथा आकस्मिक व्ययों, लागतों, शुल्कों, इत्यादि के प्रमाशोधन होगा। कंजंटर / बंककतादाता का ध्यान, प्रतिभुत परिसंपत्तियों को ऋण मुक्त करने के लिए उपलब्ध सम्य के संदर्भ में अधिनियम की धारा 13 की उप-धारा (4) के प्रावधानों की ओर आकृष्ट किया जाता है।	

अवल संपत्ति का विवरण 	
मुखर्ज सं. 30 पर अवस्थित भूमि एवं भवन के समस्त भाग तथा अंग, जो ब्लॉक-बी, सुराहा लोक के रूप में विंदिता आवासीय कॉलोनी, फेज-111, ग्राम हिरवा, जनपद गुरुग्राम, हरियाणा में स्थित है, जिसका अधिगमन 2६0 वर्ग मीटर के तल को निम्नानुसार परिसीमित है :- पूर्व- मुखर्ज सं. बी-31, बी-६६ एवं बी-६7, पश्चिम- मुखर्ज सं. बी-29 एवं सड़क, उत्तर- मुखर्ज सं. बी-29 एवं बी-६8, दक्षिण- मुखर्ज सं. बी-31 एवं सड़क। (अधिकृत अधिकारी) जे.सी. पत्तॉवर्स एसेट रिकंस्ट्रक्शन प्राइवेट लिमिटेड दिनांक : 27-03-2024 समन : गुरुग्राम पता : होटल एलोटन, ग्रथम तल, 5वीं, आईजीआई आई रोड, एरंडीस्टी, नई दिल्ली - 11०037 संचर्न नं. - 9६401६७८९	

फार्म नं. आईएफसी-26 (अध्मनी निगमन/निगमावली, 2014 के नियम 30 के अनुसारम में)	
कम्पनी अधिनियम, 2013 की धारा 13 की धारा 13 की धारा 13 (अ) कम्पनी (निगमन) नियम, 2014 के उप-नियम (5) (ए) और क्लांज (ए) के मामले में और क्रोस फिनकोन लिमिटेड, जिसका पंजीकृत कार्यालय लाल कोटी द्वितीय तल 3830 पटौटी हाउस रोड, दरियामंज, नई दिल्ली, दिल्ली, भारत, 110002, के मामले में े,पायिकरकती एतद्द्वारा जनसामान्य को सुचित किया जाता है कि कम्पनी ने कम्पनी अधिनियम, 2013 की धारा 13 के तहत कम्पनी के मेमोरेण्डम ऑफ एसोसिएशन में परिवर्तन करने हेतु युटिकरण के लिए बेंड राशिक को आवेदन प्रस्तुत करने का प्रस्ताव किया है, यह विवेण प्रमाण एक सार्विक आम बैठक/असाधारण आम बैठक के कम्पनी को सक्षम करने हेतु 14 मार्च, 2024 को आयोजित बैठक में कम्पनी के पंजीकृत कार्यालय को "राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "यद्यु प्रदेश राज्य" में बदलने हेतु पाित किया गया। यदि किसी व्यक्ति का हित कंपनी में इस पंजीकृत कार्यालय के प्रस्तावित परिवर्तन से प्रभावित हो तो वह व्यक्ति या तो निवेशक शिक्कत प्रेषण फाइल कर एमएएफ-21 फोर्ल (www.mca.gov.in) में शिक्कत दर्ज करें अथवा एक शायक पत्र जिसमें उनके हित / विपक्ष के आधार हैं, कारण देने हुए, माननीय जेनरल निदेशक, उत्तरी क्षेत्र, बी-2 विंग, पीपी मंजिल, पंथिस्त दीनदयाल अंबेडकर सभन, द्वितीय तल, सी.जी.ओ. कॉम्प्लेक्स, नई दिल्ली-11०003 को प्रेषित कृत। डाक द्वारा प्रेषित करें तथा इसकी एक कॉपी आवेदक कम्पनी को इसके नीचे वर्णित पंजीकृत कार्यालय पर इस नोटिस के प्रकाशन की तारीख से चौदह दिनों के भीतर भेज दे: क्रोस फिनकोन लिमिटेड, लाल कोटी द्वितीय तल, 3830 पटौटी हाउस रोड, दरियामंज, नई दिल्ली, दिल्ली, भारत, 11०002 तारीख: 02.04.2024 स्थान: दिल्ली आवेदक और उसकी और से क्रोस फिनकोन लिमिटेड हस्ता/-(राीपु मुखरोरा) निदेशक डीआईएन: 00533573	

श्री बांका बैंडोरा Bank of Baroda शाखा – आरओएसएआरबी, पूर्वी दिल्ली (पता)– 871६, प्रथम तल, डीबी गुप्ता मार्ग, रामनगर, पहाड़गंज, नई दिल्ली 11०0०5 ई-मेल – SARED.L@bankofbaroda.co.in

कारण बताओ सूचना	दिनांक : 29-02-2024
बीबीबी/2023-24/ओबी01 मैसर्स फौजी एंटरप्राइजेज, श्रीमती मंजू राघव पती महेश कुमार राघव (साझीदार), ग्राम एवं पोस्ट- भौंडरी तहसील- सोहन, जिला- गुरुग्राम, हरियाणा- 122102। मैसर्स फौजी एंटरप्राइजेज, श्रीमती मंजू राघव पती महेश कुमार राघव (साझीदार), श्रीमती ज्योति चौहान- साझीदार, प्लॉट नंबर 5/६00, सेक्टर 5 वैशाली, गाजियाबाद- 201010, मैसर्स फौजी एंटरप्राइजेज, श्रीमती ज्योति चौहान- साझीदार मंजू राघव- साझीदार, घर सं. 36, सेक्टर-9, जवां की कॉलोनी, सेक्टर-९ वैशाली गाजियाबाद मैसर्स फौजी एंटरप्राइजेज, श्रीमती मंजू राघव पती महेश कुमार राघव (साझीदार), घर सं. 1६6, नोबल सिटी, ग्राम- अम्बुल्लगपुर, मेरठ- 2६०001 मैसर्स फौजी एंटरप्राइजेज, श्रीमती ज्योति चौहान- साझीदार, 48/37 मली नंबर 8, नई बस्ती, आनंद पतन- 11०005 मैसर्स फौजी एंटरप्राइजेज, श्रीमती ज्योति चौहान- साझीदार, प्लॉट नं. ३६ (९/36), जज कॉलोनी, सौराज्जी पंग के समीप, सेक्टर-९ वैशाली गाजियाबाद संचर्न : मैसर्स फौजी एंटरप्राइजेज, इसके साझेदारों श्रीमती ज्योति चौहान एवं श्रीमती मंजू राघव को जानबूझकर चूक करनेवाले सुझावों को रोकित करने के लिये कारण बताओ सूचना और उसके विरुद्ध प्रतिनिधित्व हेतु अवसर। हम आपके अधिकारत खाता का संचर्न लेते है और आपको यह सूचित करने के लिये लिखते है कि ब्याज / किरत का भुगतान न करने के कारण, खाता ३1.03.2021 को बैंक की बंदियों में अ-निष्पादनकारी परिसंपत्ति बन गया है। आपके दृष्टि / बैंक के पक्ष में निष्पादित किये गये विलेखों / प्रलेखों की जांच किये जाने पर, पूरा एवं त्रुटि के निम्नलिखित कारण सूचित में आये हैं : - दिनांक 2६.11.2020 के युनित निरीक्षण के अनुसार युनित बंद पाई गई। उधारकर्ता ने बैंक को सूचित किए बिना और बैंक का बकाया चुकाये बिना गतिविधि बंद कर दी है, लेकिन अन्य दरेश्यों के लिए धनराशि का अंतरण कर लिया है। - उधारकर्ता ने उरती संपत्ति को गिरी रक्कत ऋण प्राप्त किया है जो पहले से ही आईसीआईसीआई बैंक के पास गिरी थी और बैंक के साथ घोषावदी की गई थी। युनित / त्रुटि के उपरोक्त कृच खंड २1.3 (डी) के अंतर्गत आरबीआई विलकुल डिफॉल्टर्स दिशानिर्देशों की परिधि में आते हैं। सूचन ने ऋणदाता को किये जानेवाले अपने भुगतान / पुनर्गुमाना दागितियों को पूरा करने में चूक की है और उस विशिष्ट उद्देश्य के लिए ऋणदाता से प्राप्त पति का उपयोग नहीं किया है, जिस हेतु पति प्राप्त किया गया था, लेकिन उसने अन्य उद्देश्यों के लिए धन का अंतरण कर लिया है। उपरोक्त को ध्यान में रखते हुये, हमारे बैंक की विलकुल डिफॉल्टर्स (पध्धान समिति) पर कार्यकारी अधिकारियों की समिति के निर्देशों के अनुसार, आपको इस पत्र की प्राप्ति की तिथि से 1६ दिनों के अंदर हमारे कार्यकारी निदेशक की अस्थया वाली कार्यकारी समिति द्वारा विचारार्थ अपना अम्मावेदन / प्रस्तुतिकरण प्रस्तुत करने का निदेश दिया जाता है कि आपको / आपके साथी को विलकुल डिफॉल्टर के रूप में वर्गीकृत नहीं नहीं किया जाना चाहिए। समिति के पास आपके अम्मावेदन / प्रस्तुतिकरण के आधार पर व्यक्तित्व सुनवाई करने देने या न करने देने का अधिकार सुरक्षित है। कृपया ध्यान दें कि यदि इस पत्र की प्राप्ति की तिथि से 1६ दिनों के अंदर आपका प्रस्तुतिकरण / अम्मावेदन प्राप्त नहीं होता है, तो बैंक आपके प्रस्तुतिकरण / अम्मावेदन की अनुपलब्धता में अयकराईई करेगा और प्रकरण में योग्यता पर रिकॉर्ड पर उपलब्ध सामग्री के आधार पर समुचित निर्णय लेगा। बैंक के पास विलकुल डिफॉल्टर्स के नाम और फोटो समावाचपत्र में प्रकाशित करने का अधिकार भी सुरक्षित है तथा वह भारतीय रिजर्व बैंक द्वारा निर्गत विलुत दिशानिर्देशों के अनुसार अनिवार्य वसूली करवाईई आरंभ करेगा।	

आदित्य बिरला हाउसिंग फाइनेंस लिमिटेड	
पंजीकृत कार्यालय : इण्डियन रेजिन कम्पाउंड, टोवाल, गुजरात-३६2266 नोटहा/मातावादात शाखा: डी-17, बेमोर्त, सेक्टर ३, नोएडा, उ.प्र. 201.३01, गुडग्रासम शाखा- युनित नंबर ३01/301-ए, तीसरी मंजिल या, प्लौटन टॉवर, एम.जी. रोड, सेक्टर-28, गांव सिंदरगपुर, तहसील वजीरगढ, जिला गुरुग्राम-122022	
पॉपुलैण्ट IV [प्रभुतिहित हित (प्रवर्तन) नियम, 2002 का विनय ३(1) देखें]	
जबकि, अधोस्तासहरी ने वित्तीय आसितियों के प्रभुतिप्रभुतिकरण एवं पुनर्गठन तथा प्रभुतिहित हित प्रवर्तन अधिनियम, 2002 (2002 का ६4) के तहत आदित्य बिरला हाउसिंग फाइनेंस लिमिटेड का अधिकृत अधिकारी के रूप में माना तथा प्रभुतिपुत हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पंथित धारा 1३(12) के तहत प्रवर्त शक्तियों के उपयोग में निम्नलिखित कर्जदारों की कर्तव्य सूचना की प्राप्ति से 60 दिनों के भीतर सूचना में उल्लिखित राशि जो भी नीचे भी उल्लिखित है, का पुनर्गुत्थान करने के लिए कर्तव्य हुए मांग सूचना निमित्त की थी। कर्जदार द्वारा राशि के पुनर्गुत्थान में असफल होने के कारण, एतद्वारा कर्जदार को तथा जनसामान्य को सुचित किया जाता है कि अधोस्तासहरी ने प्रभुतिहित हित (प्रवर्तन) नियम, 2002 के नियम ८ के साथपंथित कर्तव्य अधिनियम की धारा 13(4) के तहत उरते प्रवर्त शक्तियों के उपयोग में नीचे वर्णित सम्यति पर कच्चा कर लिया है। विशेष रूप से कर्जदार को तथा जनसामान्य को एतद्वारा सूचित किया है साथ कोई संयवहार न करने को चेतावनी दी जाती है और सम्यति के राशि किसी प्रकार का संयवहार करपर वर्णित राशि तथा उस पर ब्याज के लिए आदित्य बिरला हाउसिंग फाइनेंस लिमिटेड के प्रभार का वियष होगा। प्रभुतिपु आसितियों को छुड़ाने के लिए उरते उपलब्ध समय-सौमा के परिप्रेक्ष्य में कर्जदारों का ध्यन अधिनियम की धारा 13 की उपधारा (६) के प्रावधानों की ओर आकृष्ट किया जाता है।	
1. कर्जदार का नाम: राजेश जैन, अर्चना जैन और जे. टेक कम्प्युटरस प्राइवेट लिमिटेड बकाया: रु. 1,25,20,77८.72/- (रुपये एक करोड़ पच्चीस लाख बीस हजार सात सौ अठसठ और बहतर पैसे मात्र) मांग सूचना, दिनांक: ३०-08-12022 अवल संपत्ति का विवरण प्लौट नंबर क-2201 का समस्त भाग, 22वीं मंजिल, क्लाउड-9, वैशाली, क्षेत्रफल माप सुपर एरिया 2300 वर्ग फुट, प्लॉट नंबर आरसी-1/2, सेक्टर-1, वैशाली गाजियाबाद, उ.प्र.	कर्जके की तिथि: 29-03-2024
2. कर्जदार का नाम: कृष्ण लाल, अर्चना देवी, अल ट्रेड क्लियरिंग एंड फॉरवर्डिंग कंपनी बकाया: रु. 2०,००,६4६/- (रुपये बीस लाख पांच सौ त्रियासीस मात्र) मांग सूचना दिनांक: 17-01-2024 अवल संपत्ति का विवरण ५९२/अपार्टमेंट नंबर टी4-104 का समस्त भाग, ब्लॉक/टॉवर-4 में, कार्पेट एरिया 585.41 वर्ग फीट, और बालकनी क्षेत्र 99.11 वर्ग फुट, पहली मंजिल पर, दू लीडर ओपन पार्किंग हाउट के साथ, म्कीवल हिल व्यू परियोजना, सेक्टर- 11, सोहन, गुरुग्राम, हरियाणा-122002	कर्जके की तिथि: 29-03-2024
3. कर्जदार का नाम: योगेश चंद्र, विद्या शर्पावलि बकाया: रु. 19,5०,851.94/- (रुपय उनीस लाख पचास हजार आठ सौ रूप्पयन और चौरानवे पैसे मात्र) मांग सूचना दिनांक: 21-08-2023 अचल संपत्ति का विवरण संपत्ति संख्या 17८-ए का समस्त भाग, भूमि क्षेत्र माप 75 वर्ग गज, बिना छत के अधिकार के दूसरी मंजिल, खरारन नंबर 2६/17, गांव रज्जपुर खुर्द दिल्ली के क्षेत्र में स्थित है, राज्य: दिल्ली, मोहन गार्डन कॉलोनी ब्लॉक-पी, उत्तम नगर, नई दिल्ली-11०059, आम रोड़ी, मांग के साथ प्राइड फ्लोर से ऊपरी मंजिल तक जाने के लिए प्रवेश द्वार, पार्किंग फ्लोर पर एक छोटी कार पार्किंग के साथ और नीचे की भूमि के आनुपातिक फ्री होल्डर अधिकार के साथ, और इसकी सौमा इस प्रकार है: पूर्व: अन्य प्लॉट पश्चिम: अन्य प्लॉट उत्तर: अन्य प्लॉट दक्षिण: सड़क 20 फीट दिनांक : ०2.04.2024 स्थान : दिल्ली अधिकृत प्राधिकारी आदित्य बिरला हाउसिंग फाइनेंस लिमिटेड	कर्जके की तिथि: 3०-03-2024

सेव हाउसिंग फाइनेंस लिमिटेड (पूर्व में न्यू बैंकिंग प्रदासित फाइनेंस एवं डेवलोपमेंट लिमिटेड के नाम से जाना जाता था) कार्यालय: युनित नंबर 761, 7वीं मंजिल वेसास मॉल, प्लॉट नंबर 06, सेक्टर-14, द्वारका, नई दिल्ली-110075, ई-मेल: info@newhabitat.in, info@savehfl.in, वेब: www.savehfl.in, मो. +91-9999694526					
ई-नीलीमो विक्री सूचना					
वित्तीय आसितियों का प्रभुतिप्रभुतिकरण एवं पुनर्गठन एवं प्रभुतिपुत हित प्रवर्तन अधिनियम 2002 के अंतर्गत NBFC+MFC के प्रभारित सच/अवल आसितियों की किसी सेवा हाउसिंग फाइनेंस लिमिटेड (पूर्व में न्यू बैंकिंग प्रदासित फाइनेंस एवं डेवलोपमेंट लिमिटेड के नाम से जाना जाता था) के प्राधिकृत अधिकारी के रूप में अवलोकित करने में निम्नलिखित संपत्ति को कच्चा ले लिया है। व्यापक रूप से आम लोगों को सुचित किया जाता है कि NBFC+MFC बकाया की वसूली हेतु निम्नलिखित मामलों में प्रभारित संपत्तियों की ई-नीलीमो (खरकरी अधिनियम 2002 के अंतर्गत) "जैसा है जहां है आधार, जैसा है वहां ही आधार है, जो कुछ भी है" के आधार पर ही जारी					
क्र. सं.	कर्जदारों का नाम	संपत्ति का विवरण	आवधिकृत मूल्य खरीदर राशि कोरी बुडि राशि	ई-नीलीमो की तिथि व समय: संपत्ति : ६0 मिनट	वसूली हेतु बकाया राशि विवरण राशि संचित बेबी जा रही है।
1.	1. श्रीमोी आरु दिवेदी पत्नी श्री भुपयुन कुमार दिवेदी 2. श्री भुपयुन कुमार दिवेदी पुत्र ईश्वर तनू दूदू	भुल्लि नंबर 1706, 2 औपकन, क्षेत्रफल 333 वर्ग फीट, टावर/ब्लॉक-सी-5, सुरवेरक कंठकेशन, जीएफ-01ए, 17वीं मंजिल, सेक्टर-74, नोएडा, गौतमकुंदनगर, तृती 201301 (भौतिक कच्चा के अंतर्गत और प्लॉट की रजिस्ट्री अवी तक निष्पादित करने वाली है)।	रु. 61,51,000.00 ईएनपी-रु. 5,16,100.00	19/04/2024 मूली 11:00 बजे से दोपहर 12 बजे तक (६ मिनट की अवधि के अंतर्गतिम विस्तार के साथ)	कुल बकाया रुपाय 75,50,000.00 दिनांक 30/03/2024 तक
2.	1. श्रीमोी रितु सचदेवा पत्नी श्री राखेश्वर सचदेवा 2. श्री राखेश्वर सचदेवा पुत्र श्री ईश्वर सच सचदेवा	जिम्हिल संपत्ति सं. 3 में से किता प्राप्त अधिकार के प्रथम तल का किता भाग, मुहुरिल नं. 7, बिकास नं.16, एरिया संपत्ति 40 वर्ग गज (33.4400 मीटर) मरिदयाल मां व पारवत राय, दिल्ली राज्य दिल्ली, कॉलोनी दिम्स गुला नम मार्क के नाम से जाना जाता है, उत्तम नगर, नई दिल्ली-110009 में स्थित है, लागूया प्रवेश द्वार, नवी, सीईई के सामन्य अधिकारों के साथ, भवन के सामन्य पार्किंग क्षेत्र में एक बाइक पार्किंग अधिकार के साथ, बाथ, हाउस में बिजली, पानी और सीवरों के अलग-अलग कनेक्शन से सुसज्जित, फिटिंग और फिक्स्चर, आनुपातिक अधिमांजित के साथ, वस्तु न्युईड के आंतरात भूमि के अधिगम और अधिमांजित अधिकृत अधिकारी (भौतिक कच्चा के अंतर्गत)।	रु. 12,25,000.00 ईएनपी-रु. 1,22,500.00	19/04/2024 मूली 11:00 बजे से दोपहर 12 बजे तक (६ मिनट की अवधि के अंतर्गतिम विस्तार के साथ)	कुल बकाया रुपाय 13,14,000.00 दिनांक 30/03/2024 तक
3.	1. श्री सविश सविश पुत्र श्री सुनीलसिंह सिंह 2. श्री सुनीलसिंह सिंह और 3. श्री सुनीलसिंह सिंह (पारंटर) ऋण खाता संख्या-HSG/NHEA/NOU12180006	मुहुरिल संपत्ति सं. 3 में से किता प्राप्त अधिकार के प्रथम तल का किता भाग, मुहुरिल नं. 7, बिकास नं.16, एरिया संपत्ति 40 वर्ग गज (33.4400 मीटर) मरिदयाल मां व पारवत राय, दिल्ली राज्य दिल्ली, कॉलोनी दिम्स गुला नम मार्क के नाम से जाना जाता है, उत्तम नगर, नई दिल्ली-110009 में स्थित है, लागूया प्रवेश द्वार, नवी, सीईई के सामन्य अधिकारों के साथ, भवन के सामन्य पार्किंग क्षेत्र में एक बाइक पार्किंग अधिकार के साथ, बाथ, हाउस में बिजली, पानी और सीवरों के अलग-अलग कनेक्शन से सुसज्जित, फिटिंग और फिक्स्चर, आनुपातिक अधिमांजित के साथ, वस्तु न्युईड के आंतरात भूमि के अधिगम और अधिमांजित अधिकृत अधिकारी (भौतिक कच्चा के अंतर्गत)।	रु. 11,00,000.00 ईएनपी-रु. 1,10,000.00	19/04/2024 मूली 11:00 बजे से दोपहर 12 बजे तक (६ मिनट की अवधि के अंतर्गतिम विस्तार के साथ)	कुल बकाया रुपाय 10,50,000.00 दिनांक 30/03/2024 तक
4.	1. श्री कुजकिशोर जर्न कुजकिशोर लाल 2.श्रीमोी निगम देवी पत्नी श्री कुजकिशोर और 3. श्री रश्मि कुमार (पारंटर) पुत्र श्री छेदी राह ऋण खाता संख्या-HSG/NHEA/NOU12180006	प्लौट नंबर 204, 38 राइड, द्वितीय तल, ब्लॉक-बी, रचना 6109 वर्ग फीट (660 वर्ग फीट) प्लॉट नंबर 2211 गिरा रोडग सेक्टर, उत्तम पारवत परमनर और पारवत दारोनी, बिकास गौतमकुंदन नगर, तृती में स्थित है। (भौतिक कच्चा के अंतर्गत)	रु. 11,00,000.00 ईएनपी-रु. 1,10,000.00	19/04/2024 मूली 11:00 बजे से दोपहर 12 बजे तक (६ मिनट की अवधि के अंतर्गतिम विस्तार के साथ)	कुल बकाया रुपाय 11,20,000.00 दिनांक 30/03/2024 तक
5.	1. बीमोी सुपुषा पत्नी श्री निगेश पुष 2. श्री निगेश पुष पत्नी श्री सुविश सिंह और 3. श्रीमोी सुपुषा पत्नी आरंभ (पारंटर) ऋण खाता संख्या-HSG/NHEA/NOU03180020	आवर्णीय प्लौट नंबर एएनए-6, एनआईडी डिविजियन तल प्राप्त अधिकार के साथ, बली और भीम से, विरमो ए एडिगन/बुडिगन रु. दो डेक्कन, दो रावणीय, रसोईघर, एक बाथरूम है, दो कमर बेडरूम 202 वर्ग फीट (66.49 वर्ग मीटर) प्लॉट संख्या सी-209, एएनएलए, वेद विहार, तहसील गांव मातु	रु. 13,00,000.00 ईएनपी-रु. 1,30,000.00	19/04/2024 मूली 11:00 बजे से दोपहर 12 बजे तक (६ मिनट की अवधि के अंतर्गतिम विस्तार के साथ)	कुल बकाया रुपाय 29,40,000.00 दिनांक 30/03/2024 तक
6.	1. श्रीमोी सुपुषा पत्नी श्री निगेश पुष 2. श्री निगेश पुष पत्नी श्री सुविश सिंह और 3. श्रीमोी सुपुषा पत्नी आरंभ (पारंटर) ऋण खाता संख्या-HSG/NHEA/NOU03180020	आवर्णीय प्लौट नंबर एएनए-6, एनआईडी डिविजियन तल प्राप्त अधिकार के साथ, बली और भीम से, विरमो ए एडिगन/बुडिगन रु. दो डेक्कन, दो रावणीय, रसोईघर, एक बाथरूम है, दो कमर बेडरूम 202 वर्ग फीट (66.49 वर्ग मीटर) प्लॉट संख्या सी-209, एएनएलए, वेद विहार, तहसील गांव मातु	रु. 14,50,000.00 ईएनपी-रु. 1,45,000.00	19/04/2024 मूली 11:00 बजे से दोपहर 12 बजे तक (६ मिनट की अवधि के अंतर्गतिम विस्तार के साथ)	कुल बकाया रुपाय 26,60,000.00 दिनांक 30/03/2024 तक
7.	1. श्रीमोी सुपुषा पत्नी श्री निगेश पुष 2. श्री निगेश पुष पत्नी श्री सुविश सिंह और 3. श्रीमोी सुपुषा पत्नी आरंभ (पारंटर) ऋण खाता संख्या-HSG/NHEA/NOU03180020	आवर्णीय प्लौट नंबर एएनए-6, एनआईडी डिविजियन तल प्राप्त अधिकार के साथ, बली और भीम से, विरमो ए एडिगन/बुडिगन रु. दो डेक्कन, दो रावणीय, रसोईघर, एक बाथरूम है, दो कमर बेडरूम 202 वर्ग फीट (66.49 वर्ग मीटर) प्लॉट संख्या सी-209, एएनएलए, वेद विहार, तहसील गांव मातु	रु. 25,000.00	19/04/2024 मूली 11:00 बजे से दोपहर 12 बजे तक (६ मिनट की अवधि के अंतर्गतिम विस्तार के साथ)	कुल बकाया रुपाय 26,60,000.00 दिनांक 30/03/2024 तक